

**IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR**

**BEFORE SH. UDAYAN DASGUPTA, JUDICIAL MEMBER
AND SH. BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER**

I.T.A. No. 356/Asr/2024
Assessment Year: 2017-18

Rimmi Marwaha,
Marwaha Filling Station,
Jalandhar Road, Batala
Punjab 143505

[PAN: AKDPM 9058R]

(Appellant)

Vs.

Income Tax Officer,
Batala

(Respondent)

Appellant by	:	None (Withdrawal application)
Respondent by	:	Sh. Charan Dass, Sr. D.R.
Date of Hearing	:	22.05.2025
Date of Pronouncement	:	23.05.2025

ORDER

Per Udayan Dasgupta, J.M.:

The following appeal has been filed by the assessee against the order of the Id. JCIT(A)-1, Lucknow passed u/s 250(6) of the Act, 1961 dated 31.03.2024, the details of which are as follows:

ITA/356/Asr/2024, Asstt. Year: 2017-18 Rimmi Marwaha: PAN: [AKDPM 9058R]

2. This appeal is belated by fourteen (14) days. Appeal for condonation filed, considering the reason, we condone the delay and admit the appeal.
3. The above assessee has filed written request for withdrawal of the appeal due to the reasons that they have filed application under “**Direct Tax Vivad Se Vishwas Scheme-2024**”, for settlement of disputes relating to tax arrears, in respect of the assessment year stated above.
4. Documentary evidence in Form-2 (rule-5) being the certificate under section 92(1) of Finance Act (No. 2) 2024 is also enclosed.
5. The Ld. DR has no objection.
6. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
7. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in open court as on 23.05.2025.

Sd/-
(Brajesh Kumar Singh)
Accountant Member

Sd/-
(Udayan Dasgupta)
Judicial Member

GP/Sr.PS

Copy of the order forwarded to:
(1)The Appellant:

- (2) The Respondent:
- (3) The CIT concerned
- (4) The Sr. DR, I.T.A.T

True Copy
By Order